

Form 26 (See rule 4(A))

**AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH
NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION
TO...BIAHR LEGISLATIVE ASSEMBLY (NAME OF THE HOUSE)
FROM.....62, PURNEA (GENERAL).....CONSTITUENCY (NAME OF THE
CONSTITUENCY)**

PART A

I.....**VIJAY KUMAR KHEMKA**...~~**son/daughter/wife~~ of...**LATE MANGALCHAND
KHEMKA**...Aged.....**63**....years, resident of **SANOLI CHOWK, N.H-31, GULABBAGH,
BLOCK -PURNEA EAST, DIST- PURNEA - 854326**.... (mention full postal address), a
candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by.....**BHARATIYA JANATA PARTY(BJP)**....

(**name of the political party) / ~~**am contesting as an Independent candidate.~~

(**strike out whichever is not applicable)

(2) My name is enrolled in..**62 - PURNEA (General) BIHAR**...(Name of the
constituency and the state),at Serial No..**133**...in Part No....**142**...

(3) My contact telephone number (s)is/are...**9572714733/ 9473198698/0645423200**andmy
e-mail id (if any)is... **purneamla@gmail.com/ vkhemka.bjp@gmail.com**..and my social
media account(s)(if any)is/are

(i)**www.facebook.com/vijaykhemkamla**

(ii)**https://twitter.com/vijaykhemkamla**

(iii)**www.instagram.com/vijaykhemkamla**

(iv) WhatsApp - **9572714733**

Vijay Kumar Khemka

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed (F.Y)	Total income shown in Income Tax Return (in Rupees) for the last Three Financial Years completed (as on 31 st March)	(GROSS TOTAL INCOME)
1.	Self VIJAY KUMAR KHEMKA	AEOPK9402J	2019-20	(i)	10,03,320 = 00
			2020-21	(ii)	5,82,140 = 00
			2021-22	(iii)	5,29,180 = 00
2.	Spouse SUCHITRA DEVI KHEMKA	ADJPD8492M	2019-20	(i)	1,81,720 = 00
			2020-21	(ii)	2,19,890 = 00
			2021-22	(iii)	2,21,810 = 00
3.	HUF (If Candidate is Karta/Coparcener) VIJAY KUMAR KHEMKA (HUF)	AAEHV8328J	2019-20	(i)	1,65,750 = 00
			2020-21	(ii)	71,77,140 = 00
			2021-22	(iii)	7,52,540 = 00
4.	Dependent 1 Not applicable	Not applicable	Not applicable	(i)	Not applicable
				(ii)	Not applicable
				(iii)	Not applicable

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5.	Dependent 2	Not applicable	Not applicable	(i)	Not applicable
				(ii)	Not applicable
				(iii)	Not applicable
6.	Dependent 3	Not applicable	Not applicable	(i)	Not applicable
				(ii)	Not applicable
				(iii)	Not applicable

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below) Not applicable

OR

(ii) The following criminal cases are pending against me: CASE JUDGMENT 13.06.2022

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	Case No – 677/15, GR – 4580/15 K.HAT (MARANGA) P.S PURNEA TOWN, PURNEA	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT
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Vijay Kumar Khuntia

(b)	Case No. with Name of the Court	Spl Case No - 71/18 (Trail No) A.C.J.M-1- Cum Public Representative Special Court Purnea	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT	
(c)	Section(s) of concerned Acts / Codes involved (give no. of the Section, e.g. Section.....of IPC, etc.).	U/S 188, 171 (H) IPC	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT	
(d)	Brief description of offence	-Violence of government order -Illegal payment in connection with an election	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT	
(e)	Whether charges have been framed (mention YES or NO)	Yes	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT	
(f)	If answer against (e) above is YES, then give the date on which charges were framed	22/09/2017	ACQUITED DT:-13/06/2022	JUDGEMENT BY ACJM -2 PURNEA CUM SPECIAL JUDGE MP/MLA COURT	
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	No	N.A	N.A	

(6) Cases of conviction

(i) ☒ declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below :Not applicable

Vijay Kumar Sharma

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

Table

(a)	Case No.	Not applicable	Not applicable	Not applicable
(b)	Name of the Court	Not applicable	Not applicable	Not applicable
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	Not applicable	Not applicable	Not applicable
(d)	Brief description of offence for which convicted	Not applicable	Not applicable	Not applicable
(e)	Dates of orders of conviction	Not applicable	Not applicable	Not applicable
(f)	Punishment imposed	Not applicable	Not applicable	Not applicable
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No.)	Not applicable	Not applicable	Not applicable
(h)	If answer to (g) above is YES, give details and present status of appeal	Not applicable	Not applicable	Not applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]:YES

Vijay Kumar

Note:

1. Details should be entered clearly and legibly in **BOLD** letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

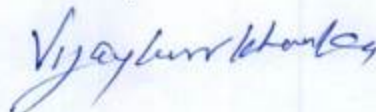
S. No.	Description	Self	Spouse	HUF	Depen dent-1	Depen dent-2	Depen dent-3
(i)	Cash in hand(31/03/2022)	Rs. 61,352.00	Rs. 4,38,746.00	Rs. 11,925.00	Not applicable	Not applicable	Not applicable

Vijay Kumar Khanna

(i)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	<u>UPTO 31-03-2022</u> SBI SB A/C - 30479349861, Rs = 85,807.36 Allahabad Bank (Indian Bank) A/C - 20932441710, Rs = 71,262.70 Andhra Bank A/C - 201710100052143, CLOSED SBI Vidhan Sabha A/C - 35406455143, Rs = 12,266.93 SBI NEW SB A/C For Election- 39709378173, (Closed) FDR with SBI Bank A/C - 35491137967, (Maturity, Closed) TOTAL Rs:-1,69,336.99	<u>UPTO 31-03-2022</u> SBI SB A/C - 30733742684, Rs.= 12075.24 HDFC Bank SB A/C - 50100094858211, Rs = 6,688.62 Total Rs :- 18,763.86	<u>UPTO 31-03-2022</u> SBI SB A/C - 30090378551 Rs: 60,012.12 Total Rs :- 60,012.12	Not applicable	Not applicable	Not applicable
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	<u>LIC Policies and SURRENDER Values Current (31.12.2022)</u> 527045593 RS - 320490.00 526118779 Rs - 81808.00 849597140 Rs - 535382.00 597792756 Rs - 855656.00 Total Rs = 17,93,336.00	<u>LIC Policies and SURRENDER Values Current (31.12.2022)</u> 849597135, Rs - 267691.00 Total Rs = 2,67,691.00	Nil	Not applicable	Not applicable	Not applicable
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	<u>UPTO 31-03-2022</u> Niraj Trading Co, Rs :- 9,94,791.03 Jindal Enterprises Rs: 11,98,607.00 Chiranjiv Khemka, Rs:- 12,98,250.00 Suchitra Devi Khemka Rs:- 900000.00 TDS (A.Y 2021-22) : Rs:-86,830.00 TDS (A.Y:2022-23) Rs:-41,218.00 Total Rs :- 45,19,696.03	Nil	<u>UPTO 31-03-2022</u> Niraj Trading Co, Rs :- 40,85,213.00 Jindal Enterprises, Rs:32,33,014.00 Harshit Enterprises, Rs:14,84,000.00 TDS: 66,234.00 TOTAL :Rs... 88,68,461.00	Not applicable	Not applicable	Not applicable

Vijay Kumar Bhatnagar

(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number, etc. year of purchase and amount)	M&M Scarpio Vehicle (BR11X- 5151), Rs – 13,80,419.00 Date : 16/02/2016 Toyota INNOVA Vechile (BR11AU-5151) Rs:-26,02,140.00 Date:-02/08/2021	Nil	Nil	Not applicable	Not applicable	Not applicable
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Chain (27 gm) 26-05-2015, Rs. 84507.00 Gold Ring (23 gm) Gift from Marriage, Current Value Rs. 1,33,000.00 Total Rs :- 2,17,507.00 Current Market Value (31/03/2022)	Gift from Marriage & other Gold (300 gms) Current Rate Rs. 17,50,000.00 & Silver (1.00 Kg) Rs.70,000.00 Total Rs :- 18,20,000.00 Current Market Value (31/03/2022)	Gold Jewellery (82.47 gm) Dt:04/9/21 & 05/10/21 Rs.4,36,475.00 Diamond Jewellery (7.46gms) Dt:05/10/2021 Rs:76200.00 Total Rs:- 5,12,675.00	Not applicable	Not applicable	Not applicable
(viii)	Any other assets such as value of claims/interest (31/03/2022)	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs-38150.00 Mobile and Loudspeaker, RS :- 39008.00 Laptop, Rs – 230100.00 Furniture, Rs – 281410.00 Invertor/Battery, Rs – 12000.00 Intercom, Rs – 10303.00 Portable P A Set Rs.- 6700.00 Airconditioner & T.v Rs.- 89900.00 Total Rs = 7,90,291.00	(31/03/2022) Mobile Set, Rs =15100.00 Furniture, Rs:-2,64,358.00 Watch, Rs:7,325.00 Total Rs. 2,86,783.00	(31/03/2022) HOUSE HOLD GOODS Rs: 2,43,760.00 Mobile Rs:23490.00 Total Rs: 2,67,250.00	Not applicable	Not applicable	Not applicable
(ix)	Gross Total value	Rs : 1,15,34,078.02	Rs : 28,31,983.86	Rs:- 97,20,323.12	Not applicable	Not applicable	Not applicable



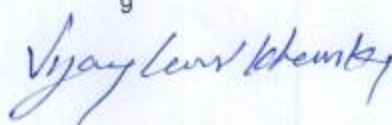
B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

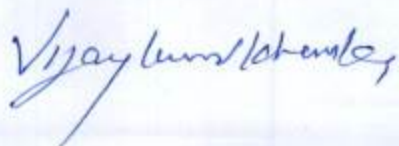
Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>	Nil	Nil	Nil			
	Location(s) Survey number(s)				Not applicable	Not applicable	Not applicable
	Area (total measurement in acres) (Decimal)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Approximate Current market value	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(ii)	<u>Non-Agricultural Land</u>	Nil	Nil	Nil			
	Location(s) Survey number(s)				Not applicable	Not applicable	Not applicable
	Area (total measurement in sq. ft.)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable



	Whether inherited property (Yes or No)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Approximate current market value	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Area (total measurement in sq. ft.) (Decimal)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Built-up Area (total measurement in sq.ft.)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Date of purchase in case of self - acquired property	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Any Investment on the property by way of development, construction etc.	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Approximate current market value	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(iv)	<u>Residential Buildings</u> (including apartments): -Location (s) -Survey number(s)	Nil	Mouza Abdulanagar Gulabbagh Purnea Thana -100/1 Khata -641 Khesra - 1538	Nil	Not applicable	Not applicable	Not applicable
	Area (Total measurement in sq. ft)	Nil	2602.86 Sqft	Nil	Not applicable	Not applicable	Not applicable
	Built up Area (Total measurement in sq. ft.)	Nil	4000.00 Sqft	Nil	Not applicable	Not applicable	Not applicable



	Whether inherited property (Yes or No)	Nil	No	Nil	Not applicable	Not applicable	Not applicable
	Date of purchase in case of self – acquired property	Nil	06/09/1993	Nil	Not applicable	Not applicable	Not applicable
	Cost of property (in case of purchase) at the time of purchase	Nil	Rs. 40,000.00	Nil	Not applicable	Not applicable	Not applicable
	Any Investment on the land by way of development, construction etc. (Home) 31/03/2022	Nil	O.B Rs. 26,47,514.00 Add:(2020-2022) Add Rs:- 67,680.00 Add Rs:-8,86,635.00 TOTAL= Rs 36,01,829.00	Nil	Not applicable	Not applicable	Not applicable
	Approximate current market value	Nil	Rs. 95,00,000.00	Nil	Not applicable	Not applicable	Not applicable
(v)	Others (such as interest in property)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(vi)	Total of current market value of (i) to (v) above	Nil	Rs. 95,00,000.00	Nil	Not applicable	Not applicable	Not applicable

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item) 31/03/2022

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan (31/03/2022)	<u>Secured Loan</u> SBI BIHAR VIDHANSHABHA MOTOR CAR LOAN Rs:-12,31,830.00	Nil	Nil	Not applicable	Not applicable	Not applicable
	Loan or dues to any other individuals/ entity other than mentioned above.(31/03/2022) Name(s), Amount outstanding, nature of loan	Nil	<u>Unsecured Loan</u> Vijay kr.Khemka Rs: 9,00,000.00	Nil	Not applicable	Not applicable	Not applicable

Vijay kr khemka

	Any other liability	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	Grand total of liabilities	Rs: 12,31,830.00	Rs.9,00,000.00	Nil	Not applicable	Not applicable	Not applicable
(ii)	Government Dues: Dues to departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely:-</p> <p>(i) The address of the Government accommodation:</p> <p>RAJVANSHI NAGAR, BLOCK -B-3/7 BALLY ROAD,PATNA -800023, BIHAR </p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) Rent : Nil</p> <p>(b) electricity charges ;Nil</p> <p>(c) water charges and Nil</p> <p>(d) telephone charges as on 31/03/2022 (date) Nil</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p> <p>(N.A)</p>					YES/NO (Pl. tick the appropriate alternative)
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	Nil					Nil



		Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(iv)	Income Tax dues	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(v)	GST dues	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(vi)	Municipal/Property tax dues	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(vii)	Any other dues	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(viii)	Grand total of all Government dues	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable

(9) Details of profession or occupation:

(a) Self **Social Work, Salary Allowance from Bihar Vidhansabha**

(b) Spouse ... **House Wife.....**

(9A) Details of source(s) of income:

(a) Self ... **Intrest
Income, Govt. Salary And
Allowance**

(b) Spouse ... **House Rent Property....**

(c) Source of income, if any, of dependents,..... **Not applicable.....**

(9B) Contracts with appropriate Government and any public company or companies

(a) details of contracts entered by the candidate... **Not applicable.....**

(b) details of contracts entered into by spouse..... **Not applicable.....**

(c) details of contracts entered into by dependents..... **Not applicable.....**

(d) Details of contracts entered into by Hindu Undivided Family or trust in which the

Vijay Kumar Chandra

candidate or spouse or dependents have interest **Not applicable**.....

(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners..... **Not applicable**.....

(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share..... **Not applicable**.....

(10) My educational qualification is asunder:

- 10th (Matric), SUMRIT HIGH SCHOOL, BANMANKHI, (BSEB, PATNA) YEAR -1974
- 12th (Intermediate) LALIT NARAYAN MITHILA UNIVERSITY, DARBHANGA, YEAR - 1976

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

Vijay Kumar Chandra

PART - B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	Sh./Smt./Kum. VIJAY KUMAR KHEMKA					
2.	Full postal address	SANOLI CHOWK, N.H-31, GULABBAGH, BLOCK -PURNEA EAST, DIST- PURNEA - 854326					
3.	Number and name of the constituency and State	62, PURNEA (GENERAL) BIHAR VIDHANSABHA					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	BHARATIYA JANATA PARTY(BJP)					
5.	Total number of pending criminal cases	(ZERO) ACQUITED DT:-13/06/2022					
6.	Total Number of cases in which convicted	Nil					
7.		PAN of	Year for which last Income Tax Return filed (F.Y:21-22) - (A.Y:22-23)	Total Income Shown (31-03-2022)			
	(a) Candidate	AEOPK9402J	2021-22	Rs. 5,29,180.00			
	(b) Spouse	ADJPD8492M	2021-22	Rs. 2,21,810.00			
	(c) HUF	AAEHV8328J	2021-22	Rs. 7,52,540.00			
	(d) Dependent	Not applicable	Not applicable	Not applicable			
8.	Details of Assets and Liabilities (including offshore assets) in rupees(31-03-2022)						
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.	Moveable Assets (Total value)	Rs. 49,90,357.00	Rs. 21,06,783.00	Rs.7,79,925.00	Not applicable	Not applicable	Not applicable
B.	Immovable Assets				Not applicable	Not applicable	Not applicable
I	Purchase Price of self-acquired immovable property	Nil	Rs. 40,000.00	Nil	Not applicable	Not applicable	Not applicable
II	Development/const ruction cost of immovable property after purchase (if applicable) 31/03/22	Nil	Rs. 36,01,829.00	Nil	Not applicable	Not applicable	Not applicable

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III	Approximate Current Market Price -31/03/2022						
	(a) Self-acquired assets (Total Value)	Nil	Rs. 95,00,000.00	Nil	Not applicable	Not applicable	Not applicable
	(b) Inherited assets (Total Value)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
9.	Liabilities (31-03-2022)						
	(i) Government dues (Total)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	(ii) Loans from Bank, Financial Institutions and others (Total)	12,31,830.00	9,00,000.00	Nil	Not applicable	Not applicable	Not applicable
10.	Liabilities that are under dispute						
	(i) Government dues (Total)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
	(ii) Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	Not applicable	Not applicable	Not applicable
11.	Highest educational qualification: (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.) - 10 th (Metric), SUMRIT HIGH SCHOOL, BANMANKHI, (BSEB, PATNA) YEAR -1974 - 12 th (Intermediate) LALIT NARAYAN MITHILA UNIVERSITY, DARBHANGA, YEAR - 1976						

Vijay Kumar Lakshmi

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at.....**PURNEA**.....this the.....**6th**.....day
of.....**FEBRUARY - 2023**.....

Vijay Kumar Choudhary
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

FORM A

न्यायालय, अपर मुख्य न्यायिक दण्डाधिकारी, प्रथम, पूर्णियाँ

स्पर्धात्मक विकास संख्या - 71/2018

कै० हाट (भरगा) - थाना कार्ड संख्या 677/2015

वादी

अनिल कुमार

विद्वान् सहायक अभियोजन पदाधिकारी

श्री दिनेश कुमार

अभियुक्ता

1. विजय खेमका उर्फ विजय कुमार खेमका

विद्वान् अधिवक्ता

श्री सुनील कुमार सिन्हा

Irishland
0121-612

COMPAILED BY
COMPTON
COMPTON

-2-

FORM B

घटना की तिथि
पहली सूचना प्रसिद्धन (F.I.R) की तिथि
अदालत के की तिथि
अभिलेख का सारांश
शक्य प्राप्त होने की तिथि
जिस तारीख को निर्णय निर्धारित रखा गया है
निर्णय की तिथि
सजा सुनने की निर्धारित तिथि, यदि है तो

अंकित नहीं है।
03-11-2015
22-07-2016
22-09-2017
12-12-2017
06-06-2022
13-06-2022
NA

अभियुक्त का नाम	अभियुक्त का निरंकुश होने की तिथि	अभियुक्त का जमानत होने की तिथि	अदालत द्वारा	अभियुक्त को सजा सुनाया गया है	सजा दी गई	घात 42E दफ्तरी के प्रयोजन के लिए बिकारन के दौरान दी गई सजा की अवधि
1. विजय खेमका लफ्ठे विजय कुमार खेमका	22.09.2017 (न्यायालय में आत्मसमर्पण)	22.09.2017	188 171 H गठबन्धन	दोषमुक्त किया गया है	NA	NA



Arched
11/11/16



COMPETENT
BY
SAR

जिसे साबित करने में अभियोजन असफल रहा है। प्रदीप दास या एक महत्वपूर्ण साक्षी हो सकता था अभियोजन ने न तो उसे साक्षी बनाया न ही विचारण के समय साक्षी के रूप में प्रस्तुत कराया है जो अभियोजन की उदासीनता को प्रकट करता है। यदि इस मामले में अभियुक्त दोषी है तो अभियोजन को उसे संदेह से परे साबित करना होगा। उसे संभावना के आधार पर दोषी नहीं ठहराया जा सकता है।

10. इसप्रकार उपरोक्त तथ्यों एवं परिस्थितियों में साथ ही साथ अभिलेख पर उपलब्ध साक्ष्य के आधार पर मैं इस निष्कर्ष पर पहुँचता हूँ कि अभियोजन अभियुक्तगण के विरुद्ध लगाये गये आरोपों को युक्ति-युक्त संदेह से परे साबित करने में विफल रहा है। तदनुसार मैं अभियुक्तगण को उनके विरुद्ध लगाये अपराध के अन्तर्गत लगाये गये आरोपों को लिये दोषी नहीं पाता हूँ।

आ देश

अतः अभियुक्त विजय खेमका उर्फ विजय कुमार खेमका को उनके विरुद्ध आरोपित धाराओं के अन्तर्गत दोषी नहीं पाते हुए दोष मुक्त किये जाने का आदेश दिया जाता है। साथ ही साथ उन्हें तथा उनके प्रतिभूजों को बन्ध पत्र के दायित्व से मुक्त किया जाता है।

स्थान :- पूर्णियाँ

दिनांक:- 13.06.2022

Prakash
13/6/22
दिव्य प्रकाश

अपर मुख्य न्यायिक दण्डाधिकारी, प्रथम
जिला :- पूर्णियाँ (बिहार)

Prakash
13/6/22

COMBINED
13/6/22